

**GOVERNMENT OF INDIA**

**MINISTRY OF DEFENCE**

**RAJYA SABHA**

**QUESTION NO 21.04.2010**

**ANSWERED ON**

**CLEARANCE TO BLACK LISTED FIRMS .**

375

SHRI N.R. GOVINDARAJAR

Will the Minister of COALDEFENCE be pleased to state :-

- (a) whether his Ministry has reversed its earlier stand and cleared two firms i.e. Israeli Military Industries (IMI) and Singapore Technology Kinetics (STK), which were black-listed in connection with corruption scandal of former Chairman of Ordnance Factory Board (OFB), for field trials of the equipments;
- (b) if so, the details thereof;
- (c) whether the Law Ministry and Central Vigilance Commission have agreed for the trial; and
- (d) if so, the details thereof?

**ANSWER**

(SHRI A.K. ANTONY)

MINISTER OF DEFENCE

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 375 FOR 21.4.2010 REGARDING CLEARANCE TO BLACK-LISTED FIRMS.

In the light of the names of seven firms figuring in the First Information Report (FIR) filed by the Central Bureau of Investigation (CBI) in May 2009, in respect of certain supply orders placed by the Ordnance Factory Board, a decision had been taken that procurement cases in the pipeline with any of these firms be put on hold until further orders. Subsequently, the matter was reviewed in consultation with the Central Vigilance Commission and the Ministry of Law and Justice and it has been decided that multi-vendor procurement cases, presently held up at various stages of technical evaluation/trials, may be progressed further as per the Defence Procurement Procedure 2008. However, no tender shall be awarded to the companies mentioned in the FIR unless the CBI investigation clears them totally. Accordingly, trials in such cases involving M/s ST Kinetics, Singapore and M/s IMI, Israel, are being progressed.